

Complaints received under section 236 of the Code

The Governing Board considered the Board Note and approved the guidelines to deal with complaints under section 236 of the Code with the following two changes: -

- a. The word 'onymous' to be deleted from sub para (a) of Para 6; and
- b. The ED in charge of Prosecution Division, and not the DGM, shall take a decision whether a complaint can be closed or not after recording the reasons.